

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
IB-152/ND/2023
IA/5965/2023

IN THE MATTER OF:

Aditya Birla Finance Ltd.

.....Applicant

Vs.

MPG Reality Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Ashim Sood, Mr. Varun Kalra, Mr. Prateek Kundu,
Advs.

For the Respondent : Mr. Siddharth Bhatli, Ms. Khyati Jain, Ms. Apurva
Praveen, Advs., for Applicant in IA/5965/2023

ORDER

IA/5965/2023:-

Ld. Counsel on behalf of the Applicant and Ld. Counsel on behalf of the Non-Applicant are present. Ld. Counsel on behalf of the Applicant submitted that the matter of CIRP related to the Principal Borrower is pending before the Hon'ble NCLAT and next date of hearing is 12.08.2023 and therefore a request has been made to defer the hearing today. Ld. Counsel on behalf of the Non-Applicant submitted that the pendency of the issue before the Hon'ble NCLAT

in respect of Principal Borrower has no relevance for the present proceeding.
However, in the interest of justice, list this application on **10.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)